

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2578  
ANSWERED ON:06.02.2014  
LAND ACQUISITION  
Sivasami Shri C.

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether some cases of land acquired forcibly by Public Sector undertakings(PSUs) have come to the notice of the Government;
- (b) if so, the details thereof during each of the last three years and the current year;
- (c) the steps taken by the Government to check such cases of land acquisition;
- (d) whether it is a fact that the record of public sector undertakings in displacements is worse than the private sector; and
- (e) if so, the details thereof and steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LAL CHAND KATARIA)

(a): No Sir,

(b): In view of (a) above question does not arise.

(c) to (e) : Land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. Acquisition of land for various projects is done by the concerned State Governments/UT Administrations. Land for Public Sector Undertaking is being acquired and handed over to them by the concerned appropriate Government. Further, Central Government has enacted Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 which takes care of any forcible acquisition of land. The Act has come into force with effect from 01.01.2014.